

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1313
ANSWERED ON:08.08.2011
MIGRATION OF LABOURERS
Patel Shri Kishanbhai Vestabhai

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether firm wages have registered an increase in the country;
- (b) if so, the details thereof, State-wise and Union Territory-wise;
- (c) whether the migration of rural population to urban areas for better labour/employment has reduced as a result of such increase;
- (d) if so, the details thereof;
- (e) whether the Government has identified the sector facing shortage of workers in the country due to non-migration of labour from rural areas; and
- (f) if so, the details thereof alongwith the remedial measures taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a)&(b): Under Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix , review and revise the minimum wages for workers employed in scheduled employments under their respective jurisdiction. Information in respect of firm wages is not maintained. However, the National Floor Level Minimum Wages has been increased from Rs. 100/- to Rs. 115/- per day with effect from 01.04.2011. The State Governments are persuaded to fix/revise minimum wages in such a way that in none of the scheduled employments the minimum wages is less than National Floor Level Minimum Wages.

(c)& (d): Information is not maintained.

(e) &(f): No such exercise has been undertaken by the Government.